

INSECTICIDES (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Insecticides (Amendment) Bill, 1972, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

TWENTY-SECOND AND TWENTY-THIRD REPORTS

SHRI KRISHNA CHANDRA HALDER (Ausgram): I beg to present the following Reports of the Estimates Committee:

- (1) Twenty-second Report on the Ministry of Shipping and Transport regarding action taken by Government on the recommendations contained in their First Report on the Ministry of Shipping and Transport — Visakhapatnam Port
- (2) Twenty-third Report on the Ministry of Shipping and Transport regarding action taken by Government on the recommendations contained in their Second Report on the Ministry of Shipping and Transport—Tuticorin and Mangalore Ports

11.03 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 28th August, 1972, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper
- (2) Consideration and passing of the General Insurance Business (Nationalisation) Bill, 1972, as reported by the Joint Committee.
- (3) Discussion and voting on the Supplementary Demands

for Grants (General) for 1972-73

- (4) Consideration of a motion for reference of the Presidential and Vice-Presidential Elections (Amendment) Bill, 1972, to a Joint Committee.
- (5) Consideration and passing of the Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972.
- (6) Consideration of a Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1972 and consideration and passing of the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.
- (7) Consideration and passing of the Insecticides (Amendment) Bill 1972, as passed by Rajya Sabha
- (8) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for 1969-70

I may add that it is also proposed to bring forward the following Bills which are in the advanced stage of preparation:—

- (1) The Former Secretary of State Service Officers (Conditions of Service) Bill, 1972.
- (ii) The Delhi Education Bill, 1972 for reference to Joint Committee.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Regarding the Bill for regulating the working condition of employment in the film industry in India, Shri Balgovind Verma, Minister of State in the Ministry of Labour and Rehabilitation on 28-4-1972 said:

"I assure the hon Members that we are contemplating in bringing forward a Bill in this August House very soon. Therefore, I should request the Mover of the Bill to kindly "withdraw it."

"AN HON. MEMBER: The recommendation was made in 1969 to have a Comprehensive Bill and after 2½ years or 3 years a draft legislation was prepared. After 2½ years it is found that there are so many lacunae in the legislation. Who are the persons responsible for this draft legislation?"

It was accepted that the Bill should have been brought before the House this August session since it was a pending matter for a very long time. What has the Government to say about this?

The amount of default by employers of the employees' provident fund money is increasing in a tremendous manner. Last year the hon. Minister, Shri R. K. Khadilkar made a statement that the legislation was going to be brought very soon to impose deterrent punishment on such offenders. Even in the last session, he assurance was repeated. But we are all surprised to see that Government have not included the Bill for passing in this Session; it is perhaps because the defaulters are their patron saints.

SHRI S. M. BANERJEE (Kanpur): I wish to submit that in the newspapers it has come out clearly that higher dearness allowance for Central Government employees is almost due. I have pointed out in this House, Sir, that the figure of cost of living index, after adding the June figure, came to 237.08. If you add to it the July figure, it crosses 238. The Central Government employees throughout the country are agitating, and they are entitled to get it, Sir. It has also come in the newspapers that the dispute was discussed at a Cabinet meeting on Friday. There are two issues. One is that the dearness allowance should be raised immediately in the case of Central Government employees. The hon. Minister should make a statement on this. Another thing is that final

decision on what is known as Khadilkar's formula of raising the bonus from 4 to 8.33 per cent, should be taken before the Puja to avoid the impending labour unrest.

My third point is this. A lot of things are being said about the Memorandum submitted by Tata to the Prime Minister to change the industrial policy. A copy of that should be laid on the Table of the House, and the House should get an opportunity to discuss it.

Since the hon. Finance Minister is present in the House, he may please tell us when he is going to announce further rise in the dearness allowance.

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) :
अध्यक्ष महोदय, मैं बिहार में जो अकाल की भयंकर स्थिति उत्पन्न हो गई है उस के बारे में सरकार का ध्यान आकृष्ट करते हुए सरकार से निवेदन करना चाहता हूँ कि बिहार में जो अकाल की परिस्थिति पैदा हो गई है उस में लगभग 4 करोड़ लोग उम की चपेट में आ गए हैं। बिहार के रेवेन्यू मिनिस्टर ने कहा है कि 2 करोड़ 75 लाख लोग अकाल की चपेट में हैं। भुखमरी की रिपोर्ट हर एक जगह से आ रही है। 175 आदमी समूचे बिहार में भुखमरी से मर गए हैं जिस में अकाले कटिहार में अनुमंडल 37 लोगों की मृत्यु भुखमरी से हुई है। कटिहार अनुमंडल में मनहारी, बरारी, कोठा, कटिहार, उत्तर भागलपुर के गोपालपुर, बिहपुर, नौगछिया तथा पूर्णिया और सहरसा जिलों में धान की रोपाई नहीं हो पाई है। भदई काप बिल्कुल समाप्त हो गई है। सारी की सारी फसल पारसाल भी बरबाद हो गई थी और इस साल भी ऐसी अकाल की स्थिति है। बिहार की सरकार असमर्थ है उस का सामना करने में। बिहार के चीफ मिनिस्टर ने पहले 70 हजार क्विंटल की मांग की, फिर 85 हजार क्विंटल की मांग की, फिर 90 हजार क्विंटल की मांग की और अभी 110 हजार क्विंटल की मांग की है। बिहार की सरकार काले

[श्री ज्ञानेश्वर प्रसाद यादव]

गल्ले की दुकानों में कहीं भी अनाज नहीं है। इसलिये मैं चाहता हूँ कि बिहार की कम से कम सस्ते गल्ले की दुकानों में अनाज की पूर्ति शीघ्र से शीघ्र की जाय और राष्ट्रीकृत बैंको से मध्यम वर्गीय किसानों को ऋण दिया जाय।

SHRI A P SHARMA (Buxar): Regarding the Dearness Allowance I would only like to make one submission . . .

अध्यक्ष महोदय : नहीं, यह बात गलत होगी। जिन्होंने लिख कर दिया है उन्हीं को मैं इजाजत दे रहा हूँ।

SHRI A. P. SHARMA: But we did not know this procedure that we have to write to you.

The point is that the question of Dearness Allowance is very important. We did not know this procedure. You kindly permit me. This is a very important question. I did not know the procedure. In future, we will follow it but kindly permit me to mention about only one point, regarding the increase in the Dearness Allowance.

MR. SPEAKER. When this comes from your side, what about others?

SHRI A P SHARMA: This is a very important question. I do not know what is the difficulty of the Government to come out with their decision.

अध्यक्ष महोदय : आप पहले ख्याल किया करें। अब आप ने उन को देख लिया और एक-दूसरे से फैसला कर लिया। उन्होंने तो पहले से लिख कर दिया था।

SHRI A. P. SHARMA: It is not a question of one person or one Party. It is a question of all Parties and all the Central Government employees.

अध्यक्ष महोदय : आप से यह आशा जरूर रखता हूँ कि जो मैं कहूँ उस पर भी आप कुछ न कुछ ध्यान करें। आप को पहले से लिख कर देना था आप पर आप कुछ कहना चाहते थे।

SHRI SAMAR GUHA (Contai): I want to draw the attention of the Government in regard to the issue of blocking the entry of Bangladesh into UNO by China in collusion with Pakistan. It has a direct bearing on the implementation of the Simla Agreement and when the high officials of Pakistan are here in Delhi for talks, naturally, this House feel very much anxious to know the reaction of the Government. This House also would like to be informed about the developments there and what stand has been taken by the Government and the stand the Government is going to take in future because it was tacitly understood that after the Simla Agreement, Pakistan will recognise Bangladesh and they will also help Bangladesh's entry into UNO. It appears to us that the Simla Pact spirit is being violated by Pakistan and China is taking advantage of that.

I want to make a submission to the Government to come out with a full statement so that we can get an opportunity to express our views on that.

About Uganda matter, this House has not been informed about anything regarding the steps taken by the Government regarding expulsion of Asians in Uganda and the matter is coming almost every day in the papers.

MR. SPEAKER. They came out with a statement at the earliest stage, at the earliest time.

SHRI SAMAR GUHA. After that, something more has happened.

SHRI INDRAJIT GUPTA (All-pore): Since then the situation has changed.

MR. SPEAKER: I quite agree that the situation is changing very fast and new facts have already arisen. So, the Minister should make a statement.

SHRI RAJ BAHADUR: I shall certainly communicate the views of the hon. Members to the Ministers concerned in the Government.

May I also say with regard to the Bill for film industry workers that as stated by the Member the assurance was that it will be presented to this August House, but not necessarily in the month of August . . . (Interruptions).

SHRI R. S. PANDEY (Rajnandgaon). The Bill was piloted by me and an assurance was given to me, although nothing was given in writing, that in the next session the Bill will come. So, the assurance was that it will be introduced somewhere in this session . . . (Interruptions).

MR SPEAKER. Any member can ask for its implementation. The assurance was given to you, but all of them are interested.

श्री ए० पी० शर्मा . अध्यक्ष महोदय

अध्यक्ष महोदय आप बैठिए मैंने कहा कि जिन्होंने पहले से ही लिख कर दिया है उन्हीं को इजाजत मैं दे रहा हूँ।

श्री ए० पी० शर्मा अगर यही सिस्टम रहा तो आगे से लिख कर देगे। हमें इस के बारे में मालूम नहीं था।

SHRI RAJ BAHADUR: I quite agree that the name of the August Member will go down in this August House on this August question.

MR SPEAKER: What is the opinion of the August Minister?

SHRI RAJ BAHADUR: Sir, both You and I have been born in August. I know that we are both August.

MR SPEAKER: You are also August-born? So, am I?

SHRI RAJ BAHADUR: About provisions of penalty for arrears of provident fund, the Bill is in an advanced stage of preparation. We are seriously at it. We are second to none in regard to this matter.

So far as the DA question is concerned, I will communicate the

views of the Members but the Finance Minister of State is here.

SHRI INDRAJIT GUPTA: What is the indication of the Government's thinking on this because we want to know whether the Government is going to make any declaration about it.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The hon. Members are aware that when the . . .

एक माननीय सदस्य कब ?

अध्यक्ष महोदय . वह पूछ रहे हैं कब होगा ?

श्री के० आर० रानश . कब मैं नहीं कह सकता। मैं यह कह रहा हूँ।

When the average cost of living index of the working class reaches 238, the Pay Commission itself . . . (Interruptions)

SHRI S. M. BANERJEE: One minute.

MR SPEAKER: No please.

श्री एस० एम० बनर्जी अध्यक्ष महोदय, जो चीज अखबार में निकली है . . .

MR SPEAKER: I am passing on to the next item now.

SHRI K. R. GANESH: You have spoiled your own case.

SHRI RAJ BAHADUR: About drought in Bihar, the question of drought was discussed in this House . . .

SHRI A. P. SHARMA: Sir, the Minister was saying something regarding DA.

SHRI INDRAJIT GUPTA: Mr. Banerji, Sir—he would not mind my saying because he got a little excited I saw Mr Ganesh was saying or was going to say something. We would like to know exactly what statement he is in a position to make at present.

SHRI K. R. GANESH: I was saying that Pay Commission in its report on the second interim relief and the first interim relief has laid down a procedure for consideration of payment of further interim relief which they would consider when the average reaches 238. That is the position.

SHRI INDRAJIT GUPTA: It is no question of interim relief. It is the question of DA.

SHRI S. M. BANERJEE: May I seek your protection? I quoted from the press reports that it has reached 238. It has also said that the Cabinet has taken a decision that it will not be referred back to the Pay Commission. How does the Pay Commission come into the picture? If it has reached 238, they may say, 'Yes, it has reached 238'. Why should the Government employees be deprived of this benefit?

SHRI A. P. SHARMA: If it has reached 238, what is the difficulty in granting further DA?

SHRI JYOTIRMOY BOSU: The Government is showing no sincerity.

SHRI SHYAMNANDAN MISHRA (Begusarai): The one point about which we ought to be informed is whether the Government thinks that it has reached 238 or not. It is about that we want to know.

MR. SPEAKER: Mr. Ganesh, if you have got the information, please give it.

SHRI K. R. GANESH: I have not got the official figure of 238 now.

SHRI JYOTIRMOY BOSU: How evasive!

SHRI S. M. BANERJEE: About the bonus?

SHRI RAJ BAHADUR: About the drought in Bihar, drought situation was discussed in this House and I think the House has hardly any time for it now to discuss is once again.

About Bangla Desh recognition and other matters the House will be taken into confidence at the appropriate time.

11.20 hrs.

**PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS
(AMENDMENT) BILL***

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

11.22 hrs.

ADOPTION OF CHILDREN BILL

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): There are three changes only in the list already circulated. The changes are: Item No. 2, Shri Shiv Kumar Shastri; Item No. 14, Shri Pratap Singh; and Item No. 27, Shri Somchand Solanki: I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the adoption of children and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 1st August, 1972 and communicated to this House on the 2nd August, 1972 and to resolve that the following 30 Members of